

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 609/1993

New Delhi this the 30th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Mahipal Singh S/O Dalbir Singh,
R/O I-477 Sector-III Pushp Vihar,
M.B.Road, New Delhi-17. ... Applicant

(By Shri J. P. S. Sirohi, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of Science
and Technology, Principal
Accounts Office, Technology
Bhawan, New Mehrauli Road,
New Delhi-110016.

2. The Joint Secretary (Financial
Adviser), Department of Science
and Technology, Technology Bhawan,
New Mehrauli Road,
New Delhi-16.

3. Pay and Accounts Officer (Adm.),
Principal Accounts Office,
Ministry of Science and Technology,
Technology Bhawan, New Mehrauli
Road, New Delhi-16.

4. The Controller of Accounts,
Principal Accounts Office,
Ministry of Science and Technology,
New Mehrauli Road,
New Delhi-110016. ... Respondents

(By Shri S. M. Arif, Advocate)

The application having been heard on 30.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN -

Applicant claims re-engagement on the strength
of the past service rendered by him under respondents.
on 9.11.1990, His services were terminated, in 1990, but he
approached this Tribunal only on 29.12.1993. The only

argument of applicant is that he should be engaged because one Jagdish Prasad who had put in lesser service than him, had been engaged. He relied on the order of this Tribunal in the case of Jagdish Prasad. We do not understand the order of the Tribunal as a declaration of law akin to Article 141 of the Constitution. What was observed in Jagdish Prasad's case must be understood in the context of the facts of that case. Delay stands in the way of applicant and on that score, we dismiss the application. No costs.

Dated, 30th October, 1996.

R. K. Ahuja
(R. K. Ahuja)
Member(A)

Chettur Sankaran Nair, J.)
Chairman

/as/